

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Thirty Four.

(b) Four.

(c) C.P.W.D. has informed that action has been initiated to recover penal rent from the unauthorised occupants.

(d) Does not arise.

Land Allotted to Railway Group Housing Society in Ashok Vihar, Phase III

4463. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether some land near Laxmi-bai College in Satyawati Colony, Ashok Vihar Phase III which was allotted to a Railway Group Housing Society for the purpose of construction of residential dwelling units about a decade ago is presently lying vacant and instead of its development for residential purposes, it is being given on contract from time to time for agricultural purposes;

(b) whether under the relevant law if a Group Housing Society does not pursue with the construction of houses or has no such intention, D.D.A. is empowered to acquire such land; and

(c) if so, the reasons for the delay in the development of the said land for residential purposes in the wake of acute housing shortage in the city ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The Railways Employees Cooperative Group Housing Societies was allotted one acre plot in Pitampura residential complex and the possession of the same was handed over on 28.6.78. This Society has already started construction on this plot.

No land has been allotted to this Society in Satyawati Colony Ashok Vihar Phase III.

(b) The Cooperative Group Housing Societies are required to complete construction of flats within a period of four years. In event of the breach of this condition, the lease can be determined and the land reentered upon by the lessor.

(c) Does not arise in view of the position explained against (a) above.

L. & D.O. Ban on Inspection of Buildings

4464. SHRI B.V. DESAI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether 12 years ago, his Ministry put a temporary ban on inspection of all buildings in the city on land leased out by the Land and Development Office;

(b) if so, whether the temporary ban remains still in force;

(c) whether the ban has neither been removed nor any final decision taken in the matter and in the absence of inspections a collection of dues is piling up as huge arrears;

(d) if so, whether the exchequer is losing about Rs. 40 crore annually;

(e) if so, reasons for not having inspections; and

(f) measures Government propose to take in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Yes, Sir.

(b) The Government have ordered resumption of inspections of leased properties administered by the Land & Development Office except in the case of rehabilitation leases.

(c) Does not arise in respect of leases other than those in rehabilitation colonies. However, even when the ban on inspection was in force, ground rent was being recovered by the L & DO where the properties were free from breaches as per record and ground rent was recoverable as per the terms and conditions of the lease deed. Similarly, misuse charges were also being recovered where breaches arising from misuses and unauthorised construction were in the knowledge of Land & Development Office as per record.

(d) Normally if breaches were noticed during inspections, the leases would have been asked to remove the breaches or pay suitable charges for additions/alterations, misuse, damages, etc. The likely annual loss would have depended upon the breaches discovered during inspections and hence information asked for is purely hypothetical.

(e) Does not arise in respect of leases other than those in rehabilitation colonies. In respect of rehabilitation leases, the ban on inspection was imposed as a result of representations received from/on behalf of leases and in view of the fact that certain policy matters were under review.

(f) Does not arise in view of answer to (e) above.

Karnataka Irrigation Projects Pending Completion

4465. SHRI G.Y. KRISHNAN : Will the Minister of IRRIGATION be pleased to state :

(a) the major and medium irrigation and multipurpose projects in the State of Karnataka which are pending completion;

(b) total outlay on these projects and the Central aid for these projects outside the Plan allocation;

(c) whether the Central assistance and loans are sought by the State Government for the early completion of these projects; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b) A Statement is enclosed. No central aid outside the Plan allocation is made available to these projects.

(c) and (d) The Irrigation Minister of Karnataka sought in March 1983 an additional allocation of Rs. 75 crores each year for 4 years for meeting the fund requirement of their irrigation sector. It has, however, not been possible to accede to this request due to constraint of resources of the Central Government.

Statement

Irrigation Projects in the State of Karnataka Pending Completion.

(Rs. Lakhs)

Sl No.	Name of Scheme	Latest Cost	Expenditure upto 1979-80	Agreed Sixth Plan Outlay
1	2	3	4	5

Major Schemes

1.	Tungabhadra Left Bank Canal & Right Bank Canal.	6816	6019	493
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